

With these words, I support this Bill.

17.00 hrs

PAPERS LAID ON THE TABLE—
Contd.

[English]

Report of inquiry into events and circumstances leading to arrangements entered into with Fairfax Group Inc.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : Sir I beg to lay on the Table a copy of the Report (Hindi and English versions) of inquiry into events and circumstances leading to the arrangements entered into with Fairfax Group Inc. together with Memorandum of action taken thereon, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952. [Placed in library. See No LT 5249/87.]

17.00 hrs.

[English]

MESSAGE FROM RAJYA SABHA
— *Contd.*

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Administrative Tribunals (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 9th December, 1987.”

ADMINISTRATIVE TRIBUNALS
(AMENDMENT) Bill

SECRETARY GENERAL : Sir, I lay on the Table the Administrative Tribunals (Amendment) Bill, 1987, as passed by Rajya Sabha.

PAPERS LAID ON THE TABLE —
Contd.

[English]

Report of Inquiry into events and circumstances leading to arrangements entered into with Fairfax Group Inc.

SHRI DINESH GOSWAMI : (Guwahati) where are the copies? We should get copies of it.

(Interruptions)

[Translation]

SHRI RAJ KUMAR RAI (Ghosi) : Mr. Chairman, Sir, how has it appeared in the Press? It is being laid on the Table of the House today, then how has it appeared in the Press already?

(Interruptions)

[English]

PROF. MADHU DANDAVATE (Rajpur) : Let there be discussion under Rule 193

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B K. GADHVI) : Library has got one copy.

SHRI V. KISHORE CHANDRA S. DEO : At least you give one copy each to a political party. You cannot expect 800 Member to refer to one copy in the library.

SHRI B.K. GADHVI : There is no procedure to supply copies to each and every Member.

SHRI DINESH GOSWAMI : This is an important report.

[*Translation*]

SHRI RAJ KUMAR RAI : All of it has already appeared in the Press and he is informing the House today.

(*Interruptions*)

[*English*]

SHRI INDRAJIT GUPTA : Sir, what about the leakage to the Press. The question asked is about the leakage to the Press.

(*Interruptions*)

SHRI V. KISHORE CHANDRA S. DEO : It has come in the Hindustan Times.

(*Interruptions*)

PROF. MADHU DANDAVATE : Do not misunderstand, Sir, we are not seeking explanation from you. Through you, we are seeking explanation.

SHRI INDRAJIT GUPTA : Has the hon. Minister made any inquiry about the leakage to the Press about the contents of this report ?

SHRI B K GADHVI : We have not given any leakage. It is not from the Finance Ministry. If they have made any guess work then it is upto the Press.

SHRI RAJ KUMAR RAI : The leakage may not be from the Finance Ministry but we accuse the Government.

(*Interruptions*)

SHRI B. K. GADHVI : I can say there was no leakage from the Government.

SHRI SOMNATH CHATTERJEE : There was a leakage.

(*Interruptions*)

[*Translation*]

SHRI CHANDULAL CHANDRAKAR (Durg) : Why do you not praise

the Press ? After all, it took the initiative.

(*Interruptions*)

PROF. MADHU DANDAVATE : Let them tell us whether it is a nationalised leakage or it was a leakage in the private sector.

[*Translation*]

(*Interruptions*)

SHRI RAJ KUMAR RAI (Ghosi) : What type of Government is this ? How has the leakage taken place ? The enquiry might have also been conducted in the same way. It is very strange that Lok Sabha has come to know today whereas it has already appeared in the Press. No notice has been issued to the person concerned. Mr. Bhure Lal has not been given any notice. The matter is something and the issues are something else.

[*English*]

SHRI N.V.N. SOMU : It affects the privileges of the Parliament-

(*Interruptions*)

MR. CHAIRMAN : Please take your seats.

[*Translation*]

SHRI HARISH RAWAT (Almora) : Now when they have been exposed, they are opposing like shameless persons.

SHRI CHANDULAL CHANDRAKAR : They have taken the initiative and published it. You should appreciate them.

(*Interruptions*)

SHRI RAJ KUMAR RAI : The question is something but the reply is something else. What are your terms of reference ?

(*Interruptions*)

[English]

SHRI SOMNATH CHATTERJEE : What has appeared in the newspaper is correct or not ?

(Interruptions)

MR. CHAIRMAN : Nothing goes on record without my permission.

(Interruptions)

MR. CHAIRMAN : Why don't you take your seats.

SHRI RAJ KUMAR RAI : Shri Bhure Lal, the then Director, has not been given a notice.

(Interruptions)

MR. CHAIRMAN : As the Hon'ble Minister for Parliamentary Affairs has something, let us hear her also.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : No, Sir. I just wanted to react because earlier, if my memory is correct, when they had raised this point in the House that it has come out in the newspaper, the Hon'ble Speaker had said that newspaper had said something and he had no comments to make on it. The report has just been laid on the Table of the House today.

DR. DATTA SAMANT : How that has gone to the Press ?

SHRIMATI SHEILA DIKSHIT : We don't know.

(Interruptions)

[Translation]

SHRI RAJ KUMAR RAI : The people of India have doubts in their minds ?

[English]

SHRI BASUDEB ACHARIA : It came out in the newspaper. What is your reaction ?

(Interruptions)

SHRIMATI SHEILA DIKSHIT : Have you read the report ? It has just been laid on the Table of the House.

(Interruptions)

SHRI INDRAJIT GUPTA : The Hon'ble Minister is saying that it has been laid on the Table of the House just now. We understand it. But before it is laid on the Table of the House, it has been in the possession of the Government for some time. We don't know for how many days; we have not been told. So, this leakage, which has taken place and has come out in the Press, must have been before it was laid on the Table. It was laid on the Table five minutes ago. The leakage has taken place obviously before that. Has not the Government bothered to make any inquiry and find out ?

(Interruptions)

SHRIMATI SHEILA DIKSHIT : You don't know what has been laid.

(Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I have already told that there was absolutely no leakage by the Government. It may be the guesswork of somebody. We are laying the report on the Table of the House today. Before that there was no information given by the Government to anybody about the report.

(Interruptions)

SHRI SOMNATH CHATTERJEE : What is this Government ?

SHRI NARAYAN CHAUBEY : It was in your custody. How could it go to the Press ?

[Translation]

SHRI RAJ KUMAR RAI : Can there be any justice when a Police Officer, who is after a theft, is himself being impleaded ?

[English]

SHRI SOMNATH CHATTERJEE : Why don't you answer whether there is a leakage or not ? Then, you admit that there was a leakage.

PROF. MADHU DANDAVATE : I want to know whether it is a true report as reflected in this report or whether it is a CIA report. We would like to know that.

(Interruptions)

SHRI C. MADHAV REDDI : Let them say whether what has appeared in the Press, is correct or not.

(Interruptions)

SHRI BASUDEB ACHARIA : Government has not contradicted it.

(Interruptions)

SHRI B.K. GADHVI : I would again like to further explain that hon. Members have not yet seen the report, which is just now laid on the Table of the House. Therefore, how you presume that there was a leakage ?

(Interruptions)

SHRI V. KISHORE CHANDRA S. DEO : Mr. Chairman, it appeared in the Press five days before, not today or yesterday. In the absence of any contradiction of the Government, we have to presume that.

MR. CHAIRMAN : Regarding this issue, the Government has clearly stated that the Government has nothing to do with it and if you are still aggrieved, then give proper notice in the proper form for proper relief and we will look into that.

(Interruptions)

SHRI DINESH GOSWAMI : I am not on the point of leakage. If it is not by the Government, it has been leaked by the Commission. It is either the Government or the Commission. After all, there is no third source. But I am on a different point. The House is to be adjourned day after tomorrow. Before that we would like to get some copies of the report for the Members, at least for the parties.

MR. CHAIRMAN : I have already told you that there is no scope for any discussion on this and the Government will come out with the statement and if

you still feel that there is any infringement of any rule, you give notice and that can be looked into... *(Interruptions)*... Government will take care of what you have stated.

(Interruptions)

MR. B.K. GADHVI : If you are insisting for the copies of the report, then the same will be supplied to all the Members.

(Interruptions)

SHRI BASUDEB ACHARIA : By tomorrow.

17.15 hrs.

[English]

DISCUSSION RE. RECENT CASES OF ALLEGED VIOLATION OF FOREIGN EXCHANGE REGULATION ACT BY CERTAIN INDIVIDUALS AND COMPANIES

MR. CHAIRMAN : Prof. Madhu Dandavate to raise a discussion on the recent cases of alleged violation of the Foreign Exchange Regulation Act...

DR. KRUPASINDHU BHOI (Sambalpur) : On a point of order...

MR. CHAIRMAN : Does your point of order relate to the discussion under Rule 193 ? And under what rule ?

DR. KRUPASINDHU BHOI : My point of order is... *(Interruptions)***

MR. CHAIRMAN : There is no point of order; it does not go into the record.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji) : I would like to know what is the time allotted for this discussion.

**Not recorded: